

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT APPEAL NO: 453 OF 2005**

Writ Appeal under clause 15 of the Letters Patent against the order dated 7-9-2004 in W.P.No.25222/2001 on the file of the High Court.

**Between:**

1. Smt. Raisunnisa Begum, W/o. Late Nawab Arshad Ali Khan, aged about 76 years, R/o. 11-5-284 to 292, Bazarghat, Red Hills, Hyderabad.
2. Asghar Ali Khan, S/o. Nawab Shafath Ali Khan, R/o. H.No.11-5-291, Ali Villa, Hill Park Road, Red Hills, Hyderabad.

**...APPELLANT(respondents 4 and 5 in W.P. No.25222/2011)**

**AND**

1. Preamsukhlal Jain, S/o. Late Heeralal Jain, R/o. 11-5-289, Bazarghat, Red Hills, Hyderabad.

**...respondent No.1/(petitioner in W.P. 25222/2011)**

2. The Municipal Corporation of Hyderabad, Rep. by its Commissioner, Tank Bund Road, Hyderabad.
3. The Municipal Corporation of Hyderabad, Rep. by its Assistant City Planner, Circle -IV, Khairatabad, Hyderabad.

**...RESPONDENTS**

**I.A. NO: 3 OF 2005(WAMP. NO: 880 OF 2005)**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the respondents 2 and 3 to give effect to notice No.69/TPS/C4/W11/2001 dated 7-12-2001 issued by the respondents 2 and 3 by suspending the operation

of Judgment dated 07-09-2004 in W.P.No. 25222/2001 pending disposal of the Writ Appeal.

**Counsel for the Appellants: SRI B. RAVI CHANDRA, REPRESENTS FOR  
SRI BOMMANA RAMAKRISHNA**

**Counsel for the Respondent No.1: SRI P. ROY REDDY**

**Counsel for the Respondent Nos.2 and 3: SRI R. RAMA RAO GANTA,  
SC FOR MUNICIPAL CORPORATION OF HYDERABAD**

**The Court Delivered the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.453 of 2005

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Ravi Chandra, learned counsel represents  
Mr. B.Rama Krishna, learned counsel for the appellants.

Mr. P.Roy Reddy, learned counsel for respondent No.1.

Learned counsel for the appellants submits that the issue  
involved in the writ appeal does not survive for consideration  
on account of efflux of time.

In view of aforesaid submission, the Writ Appeal is  
dismissed as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand  
closed.

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SD/- K. SHYLESHI  
DEPUTY REGISTRAR  
SECTION OFFICER

To,

1. One CC to Sri Bommana Ramakrishna, Advocate [OPUC]
2. One CC to Sri P. Roy Reddy, Advocate [OPUC]
3. One CC to Sri Rama Rao Ganta, SC[OPUC]
4. Two CD Copies

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**HIGH COURT**

**HCJ  
&  
JSR,J**

**DATED:22/08/2024**



**JUDGMENT**

**WA.No.453 of 2005**

**DISMISSING THE WRIT APPEAL AS INFRUCTUOUS  
WITHOUT COSTS**

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*5/12/24*